

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1240
TO BE ANSWERED ON 07.12.2015
CHILD LABOUR IN MSMEs**

†1240. SHRIMATI RITI PATHAK:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware of engagement of child labour in various enterprises/ industries/factories particularly in Micro, Small and Medium Enterprises (MSMEs) and also various textile industries including industries in Surat and Mumbai;**
- (b) if so, the details thereof and reaction of the Government thereto;**
- (c) whether any child labourer has been rescued and rehabilitated from such industries particularly from MSMEs and if so, the details thereof during each of the last three years and the current year; and**
- (d) whether any Committee has been set up to check employment of child labour in such industries/factories and if so, the details thereof and if not, the corrective action taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): The number of main workers in the age group of 5-14 years in the country is 43.53 lakh as per 2011 Census which shows a decline from 2001 Census. The number of main workers in the age group of 5 to 14 years, as per 2011 Census, State-wise is given at Annexure-I. The Child Labour (Prohibition and Regulation) Act, 1986 provides for action by appropriate Government to secure the compliance with its provisions.

(c): Ministry of Labour & Employment is implementing the National Child Labour Project (NCLP) Scheme for rehabilitation of child rescued/ withdrawn from the prohibited occupations and processes which may include Micro, Small and Medium Enterprises (MSMEs). The number of child labourers rescued/withdrawn from work, rehabilitated and mainstreamed under National Child Labour Project Scheme during the last three years and the current year, State-wise, are given at Annexure-II.

(d): Child Labour (Prohibition & Regulation) (CLPR) Act, 1986 prohibits the employment of children below 14 years of age in certain occupations and processes and regulates the working condition of children in employment where they are not prohibited. Central Government is the appropriate Government for enforcement of the CLPR Act in respect of Central Government establishments, railways, major ports, mines or oil fields and in all other cases, State Government is the appropriate Government for enforcement of the Act. As per the Act, the appropriate Government may appoint Inspectors for the purpose of securing compliance with the provisions of the Act.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) and (b) OF LOK SABHA UNSTARRED QUESTION NO. †1240 FOR ANSWER ON 07.12.2015 BY SHRIMATI RITI PATHAK REGARDING CHILD LABOUR IN MSMEs

State wise details of main workers in the age group of 5-14 years as per Census 2011:

Sl. No.	Name of State/UT	No. of main workers in the age group of 5-14 years
1.	Andaman & Nicobar Island	999
2.	Andhra Pradesh **	404851
3.	Arunachal Pradesh	5766
4.	Assam	99512
5.	Bihar	451590
6.	Chandigarh U.T.	3135
7.	Chhattisgarh	63884
8.	Dadra & Nagar H.	1054
9.	Daman & Diu U.T.	774
10.	Delhi U.T.	26473
11.	Goa	6920
12.	Gujarat	250318
13.	Haryana	53492
14.	Himachal Pradesh	15001
15.	Jammu & Kashmir	25528
16.	Jharkhand	90996
17.	Karnataka	249432
18.	Kerala	21757
19.	Lakshadweep UT	28
20.	Madhya Pradesh	286310
21.	Maharashtra	496916
22.	Manipur	11805
23.	Meghalaya	18839
24.	Mizoram	2793
25.	Nagaland	11062
26.	Odisha	92087
27.	Puducherry U.T.	1421
28.	Punjab	90353
29.	Rajasthan	252338
30.	Sikkim	2704
31.	Tamil Nadu	151437
32.	Tripura	4998
33.	Uttar Pradesh	896301
34.	Uttarakhand	28098
35.	West Bengal	234275
	Total	4353247

** Including Telangana.

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA UNSTARRED QUESTION NO. †1240 FOR ANSWER ON 07.12.2015 BY SHRIMATI RITI PATHAK REGARDING CHILD LABOUR IN MSMEs

No. of children rescued/withdrawn from work, rehabilitated and mainstreamed under National Child Labour Project (NCLP) Scheme during the last three years and the current year, State-wise (based on the available information received from District Project Societies):

Sl. No.	State	2012-13	2013-14	2014-15	2015-16 (as on 30.9.2015)
1	Andhra Pradesh#	7840	5715	346	175
2	Assam	10848	0	60	9346
3	Bihar	1162	3736	14028	2656
4	Chhattisgarh	2004	8034	10173	0
5	Gujarat	569	453	892	0
6	Haryana	1722	631	2583	0
7	Jammu & Kashmir	132	469	0	0
8	Jharkhand	4003	1028	2989	3450
9	Karnataka	758	2391	2519	1203
10	Madhya Pradesh	7116	8323	7879	7472
11	Maharashtra	4954	5614	3804	1840
12	Odisha	10309	6114	21315	1900
13	Punjab	0	957	290	613
14	Rajasthan	4155	3585	3349	0
15	Tamil Nadu	3671	3436	4492	2568
16	Telangana	-	-	2691	1003
17	Uttar Pradesh	10616	7310	16277	0
18	West Bengal	3117	6254	22689	2922
19	Uttarakhand	-	-	145	0
20	Nagaland	-	-	436	0
	Total	72976	64050	116957	35148

Andhra Pradesh includes Telangana upto 2013-14.
